

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 201 OF 2018**

**Dated : 25<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**The South Indian Sugar Mills Association (Tamil Nadu) .... Appellant(s)**  
**Vs.**  
**Tamil Nadu Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Balaji  
Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

**ORDER**

The learned counsel, Mr. S. Vallinayagam appeared on behalf of the second Respondent. The first Respondent, though served, is unrepresented.

The learned counsel, Mr. Rahul Balaji, appearing for the Appellant is directed to serve necessary appeal paper book to the learned counsel appearing for the second Respondent immediately.

The learned counsel appearing for the first Respondent prays for six weeks time to file his reply in this matter. The learned counsel appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder submission.

Submissions made by the learned counsel appearing for the second Respondent and the Appellant, as stated above, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply in this matter by 05.09.2018, after duly serving copy on the other side.

Thereafter, the learned counsel appearing for the Appellant is permitted to file his rejoinder submission by 03.10.2018, after duly serving copy on the other side.

List this matter on **12.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

**(S.D. Dubey)**  
**Judicial Member**

*vt/js*

**(Justice N. K. Patil)**  
**Judicial Member**